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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TAM/MP No. 114/98

Om Prakash Singh

Versus Union of India and ors

Date of Order	Orders
11.7.2001	<p>Mr. Arvind Bhardwaj, counsel for the applicant</p> <p>The learned counsel for the applicant submits that applicant may be directed to file a representation for redressal of his grievance to the concerned Department and directions may be given to the concerned Department for disposal of the representation by a reasoned and speaking order sympathetically within a specified period.</p> <p>2. In view of the submissions made before us, we direct respondent No.3 to decide/dispose of the representation by a reasoned and speaking order, if filed by the applicant within the period of one month for redressal of his grievance. The respondents are directed to dispose of the said representation within the period of three months from the date of receipt of copy of such representation. The applicant shall be at liberty to approach the proper forum in case he feels aggrieved by <u>disposal of such representation</u>.</p> <p>3. With the above directions, this OA is disposed of at the stage of admission.</p> <p><i>Copy sent to apprtmt B-3 112/98 112/98 W.M. 8/8/01 Dated 8/8/01</i></p> <p><i>Agarwal</i> (A.P.NAGRATH) Adm. Member</p> <p><i>Surat</i> (S.K.AGARWAL) Judl. Member</p>

*Rec'd copy of
OA no. 114/98
(Bhushan Deka
SAC)*